GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification
No. 10/2016 – Central Excise

New Delhi, the 1st of March, 2016

G.S.R. (E). – In exercise of the powers conferred by sub-section (1) of section 5A of the Central Excise Act, 1944 (1 of 1944), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 2/2011-Central Excise, dated the 1st March, 2011, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide G.S.R. 117 (E), dated the 1st March, 2011, namely:

In the said notification, in the Table,-

(a) serial number 48 and the entries relating thereto shall be omitted;

(b) against serial number 53, for the existing entry in column (3), the entry “All goods other than disposable aluminium foil containers, parts and pressure cookers” shall be substituted.

[F. No. 334/8/2016 –TRU]

(K. Kalimuthu)
Under Secretary to the Government of India